

(2026) 01 KAR CK 0980

In the Karnataka High Court, Principal Bench

Case No : Civil Contempt Petition No. 262 Of 2025

Chandrashekhar

APPELLANT

Vs

State Of Karnataka & Ors

RESPONDENT

Date of Decision : 23-01-2026

Acts Referred:

Citation : (2026) 01 KAR CK 0980

Hon'ble Judges : Vibhu Bakhru, CJ;C.M. Joshi, J

Bench : Division Bench

Advocate : Narasimha Murthy, S.H. Raghavendra

Final Decision : Disposed Of

Judgement

Vibhu Bakhru, CJ

1. The complainant has filed the present complaint alleging willful disobedience of the order dated 18.07.2023 passed by the learned Single Judge of this Court in W.P.No.8987/2023 (KLR-RES). In terms of the said order, the Deputy Commissioner was directed to consider the case of the complainant in accordance with law and pass appropriate orders.

2. The accused has handed over an affidavit of compliance, which indicates that the complainant's case was considered and an endorsement dated 08.10.2025 has been issued.

3. In view of the above, the present complaint is closed.

4. However, this would not preclude the complainant from availing his remedies in respect to the said endorsement.